

change is called for in the allocations already effected. The remaining cases were either disposed or left over for further consideration after going into the factual details.

**Resignation by Head of Hindi Department,
Delhi University**

3580. SHRI BIBHUTI MISHRA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that Prof. Nagendra of Hindi Department, University of Delhi has resigned as Head of the Department ;

(b) whether it is also a fact that he was caught tempering with the award sheets of the examination ;

(c) if so, whether University is contemplating any further action against him ; and

(d) if not, the reasons therefor ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V K. R. V. RAO) : (a) to (d). Prof. Nagendra was the Chairman of the Committee for moderating and finalising the awards on dissertations for the M. Litt examination in Hindi, and this Committee had committed certain irregularities. The Vice-Chancellor appointed a committee to investigate the matter. The findings and recommendations of the investigating committee were made known to Prof. Nagendra who felt that the right thing for him was to resign from his position as Head of the Hindi Department. His resignation has been accepted by the Executive Council. He, however, continues to be a Professor in the University.

As is customary in all cases where examiners have failed to observe the rules and regulations of the University, the Executive Council of the University has decided that the members of the concerned Moderating Committee are not to be appointed as examiners for some time.

**Legislation Regarding Defections in
Legislatures**

3581. SHRI YAMUNA PRASAD
MANDAL :
DR. SUSHILA NAYAR :

SHRI S. M. KRISHNA :
SARI MRITYUNJAY
PRASAD :
SHRI ARJUN SINGH
BHADORIA :
SHRIN R. DEOGHARE ;

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have since considered the recommendations made by the Committee on Defections ;

(b) if so, whether Government propose to introduce legislation in Parliament in the current Session of Lok Sabha ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : (a) Yes, Sir.

(b) Yes, Sir. It is proposed to discuss the legislative proposals with leaders of the opposition parties in Parliament, before the Bills are actually introduced.

(c) Does not arise.

**Advice of Attorney-General to Bihar
Government Regarding Charges
against Former Ministers**

3582. SHRI D. N. PATODIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Attorney-General has advised the Government of Bihar not to initiate legal proceedings against the former Congress Ministers on the basis of Aiyar Commission report ;

(b) what was the occasion for the State Government to seek the Centre's advice ;

(c) whether the State Government have acted upon the advice ; and

(d) whether Government would place on the Table of the House a copy of the Attorney-General's advice to the Bihar Government ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA